

**Government Of Union Territories And The Government Of
National Capital Territory Of Delhi (Amendment) Act 2006**

5 of 2006

[02 March 2006]

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**Government Of Union Territories And The Government Of
National Capital Territory Of Delhi (Amendment) Act 2006**

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An Act further to amend the Government of Union Territories Act, 1963 and the Government of National Capital Territory of Delhi Act, 1991. Be it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:-

CHAPTER 1
PRELIMINARY

1. Short Title And Commencement :-

(1) This Act may be called the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Act, 2006.

(2) Section 2 shall be deemed to have come into force on the 31st day of March, 2005.

CHAPTER 2

AMENDMENT OF THE GOVERNMENT OF UNION TERRITORIES ACT 1963

2. Insertion Of New Section 43F :-

After section 43E of the Government of Union Territories Act, 1963 (20 of 1963) the following section shall be inserted, namely:-

"43 F. Special provision as to readjustment of territorial constituencies on the basis of 2001 census.-Notwithstanding the publication of orders under sub-section (1) of section 10 of the Delimitation Act, 2002 (33 of 2002) or anything contained in subsection (2) or sub-section (4) of the said section, any readjustment in the division of Union territory into territorial constituencies by the Delimitation Commission under the said Act, on the basis of 2001 census shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment."

CHAPTER 3

AMENDMENT OF THE GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI ACT, 1991

3. Amendment Of Section 3 :-

In section 3 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992), in sub-section (3), after the proviso, the following proviso shall be inserted, namely:-

"Provided further that any readjustment in the division of the Capital into territorial constituencies by the Delimitation Commission under the Delimitation Act, 2002 (33 of 2002) on the basis of 2001 census shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment."